

**NATIONAL COMPANY LAW TRIBUNAL  
AMARAVATI BENCH  
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL  
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 26.10.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.39/7/AMR/2021	IA(IBC)/144/2022	60(5) of IBC	State Bank of India Vs. Vantage Spinners Private Limited

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

**ORDER**

**IA(IBC)/144/2022:**

Heard both the Counsel. Both the Counsel submits that NCLAT vide order dated 27.03.2022 has granted stay of the order of this Tribunal with regard to the continuation of the CIRP. This application is filed on the ground that the claim submitted by the Financial Creditor is not admitted by the Resolution Professional (RP). In view of the stay granted by the NCLAT, this Tribunal opines that the claim of the Applicant cannot be admitted at this stage. Hence, this application is dismissed with liberty to the Applicant to file this application after the vacation of the stay by the NCLAT.

SD/-  
**JUSTICE TELAPROLU RAJANI  
MEMBER JUDICIAL**